

- (ii) Inter-state conference relating to crime and anti-corruption work.
- (iii) Appreciation reports regarding modes of corruption in various govt. depts. and public undertakings.
- (iv) Correspondence with Ministries and States on general questions relating to policy procedure etc.
- (v) Training courses in anti-corruption work.
- (vi) C.B.I. Gazette.
- (vii) Photographic section.

VI. ADMINISTRATION DIVISION

All establishment and accounts matters.

Nuclear Reactors

3128. DR. T. SUBBARAMI REDDY :
SHRI R. SAMBASIVA :

Will the PRIME MINISTER be pleased to state:

- (a) whether the Russia has signed a deal to help India to build two light water reactors of 1000 megawatt each at Kudankulam in Tamil Nadu;
- (b) if so, the salient features of the agreement;
- (c) the reaction of the US Government in this regard; and
- (d) the response of the Government of India thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE):
(a) and (b) An Inter Government Agreement (IGA) was signed between Government of India and the erstwhile USSR in November, 1998 for setting up of a 2 × 1000 MWe VVER type Nuclear Power Station at Kudankulam in Tamil Nadu with Russian (Soviet) Co-operation. When the two sides were about to sign the contract for the preparation of a Detailed Project Report (DPR), activities came to a standstill owing to the political developments in the erstwhile USSR in August 1991. After protracted negotiations with the Russian Federation, formed subsequent to the breakup of the USSR, the two sides have now signed a supplement to the IGA on 21.6.1998.

(c) and (d) The US Government have not made any direct references to India on this issue. However Government have seen reports in the media that the issue has been raised by the US side with the Russian Federation. The latter has indicated its interest in continuing with this deal.

MFN Status to India by Pakistan

3129. SHRI K.S. RAO : Will the PRIME MINISTER be pleased to state:

- (a) whether India has given Most Favoured Nation (MFN) status to Pakistan relating to trade;
- (b) if so, the details thereof and the reasons that weighed the Government in favour of the aforesaid decision;
- (c) whether it was envisaged that on reciprocal basis, the Government of Pakistan would also accord similar status to the Indian goods;
- (d) if so, the details thereof;
- (e) whether Pakistan has recently ruled out giving MFN status to India;
- (f) if so, the details thereof; and
- (g) whether India would review its earlier decision?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE):
(a) to (g) In accordance with its obligations under the WTO, and earlier as a signatory to GATT, India has extended MFN status to Pakistan. On the other hand Pakistan, inspite of its membership of the WTO, and earlier of GATT, has not accorded MFN status to India. Government have officially on several occasions urged Pakistan to fulfil its obligations under WTO and extend MFN status to India. It has regrettably not done so.

Ministers of the Pakistan government have from time to time linked the grant of MFN status to India to extraneous issues.

We will continue to urge Pakistan to fulfil its obligations.

[Translation]

Administrative Reforms

3130. SHRI CHINTA MOHAN :
PROF. PREM SINGH CHANDUMAJRA :

Will the PRIME MINISTER be pleased to state: